

Item No.17

(3)

M.A. No.1156/2003 IN  
O.A. No.3404/2002

4.7.2003

Present : Shri Yogesh Sharma, learned counsel for  
the applicants in OA (respondents in MA)

Shri D.S. Mahendru, learned counsel for  
the respondents in OA (applicants in MA)

MA 1156/2003

Heard both the learned counsel for the  
parties.

2. This MA has been made by the respondents in OA seeking three months more time to implement the directions of this Court. Learned counsel has stated that respondents have initiated action towards implementation of the orders but since directions relate to according <sup>1/2</sup> monetary benefits since the dates <sup>1/2</sup> were <sup>1/2</sup> appointed, the matter is naturally taking some time. Learned counsel of the applicants in OA has no serious objection.

3. In view of the intention of the respondents for implementing the directions of this Court, time for implementation of directions of this Court is extended till 15.8.2003.

4. MA 1156/2003 is disposed of accordingly.

V.K.Majotra

(V.K. MAJOTRA)  
MEMBER (A)

/ravi/